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O.A. No. 523/2011

ORDER DATED 12th OF AUGUST, 2011

U.P. Pradhan Applicant
Vrs.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER(J)

Heard Sri Sadasiv Patra, Ld. Counsel for the applicant and Sri S. Barik, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Ld. Counsel for the applicant brought to our notice that the competent authority i.e, Respondent No.3 has already ~~been~~ agreed that the applicant is entitled to the payment for 505 days i.e, the period from 08.03.2006 to 26.07.2007. However, the same having not been extended, the applicant has submitted a representation vide Anneure-A/4 dated 28.05.2011 to Respondent No.3. Since the applicant could receive no response, he has moved this Tribunal in the present O.A.

3. During the course of hearing on admission Ld. Counsel for the applicant submitted that in the fitness of things a direction may be issued to Respondent No.3 to whom the representation vide Anneure-A/4 dated 28.05.2011 has been addressed to consider and dispose of the same. Ld. Counsel for the Respondents has no objection to this.

4. Hence, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondents No.3 & 4 are directed to consider and dispose of the pending representation vide

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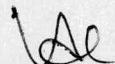
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Annexure-A/4 and pass a speaking & reasoned order within a period of 30 days from the date of receipt of copy of this order under intimation to the applicant. During that period the amount as sanctioned and admissible be paid to the applicant

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copies of this order along with copies of the O.A. to Respondents No.3 & 4 at the cost of the applicant for compliance. Sri Patra, Ld. Counsel for the applicant undertakes to deposit the postal requisites by 16.08.2011. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.

K.B